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SLP(C)No. 2250 OF 2000

ITEM No.1B

Court No. 9

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.2250/2000

(From the judgement and order dated 09/12/1999 in CR 2703/99  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

M/S.INTERNATIONAL WOLLEN MILLS

Petitioner (s)

VERSUS

M/S. STANDARD WOOL (U.K.) LTD.

Respondent (s)

( For pronouncement of Judgment)  
With

SLP(C)No.5332/2000

Date : 25/04/2001 These Petitions were called on for pronouncement  
of judgment today.

(HEARD BY HON'BLE KHARE AND VARIAVA,JJ.)

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)  
in SLP (c) 2250/2000 Mr. P.N. Puri,Adv.  
and for rr in  
SLP 5332/2000

For Respondent (s)  
in SLP 2250/2000 M/s. Hingorani & Associates.,Adv.  
and for petitioner  
in SLP 5332/2000

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....  
.SP2

Hon'ble Mr.Justice S.N. Variava pronounced the  
judgment of the Court.

Granting leave in the special leave petitions  
the Court allowed the civil appeal arising out of SLP  
(c) 2250/2000 and the application of the appellant that  
this decree cannot be enforced in India as it is not on  
merits is made absolute and dismissed the civil appeal  
arising out of SLP (c) 5332/2000. There will be no  
order as to costs in both the appeals.

.SP1

(Vijay Kumar Sharma)  
Court Master

(K.K. Chadha)  
Court Master

Signed judgment is placed on the file.  
Reportable.